

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 259/TT/2015**

Subject : Determination of transmission tariff for **Asset-I:** 200 MVA, 400/132/33 kV ICT - 2 along with associated bays at Biswanath Chariali, **Asset-II:** 80 MVAR Bus Reactor-1 along with associated Bays at Biswanath Chariali, **Asset-III:** 80 MVAR Bus Reactor-2 along with associated Bays at Biswanath Chariali, **Asset-IV:** Augmentation of 400 kV Agra Sub-station by 1x315 MVA, 400/220/33 kV ICT along with associated Bays, **Asset-V:** 400 kV D/C Balipara-Biswanath Chariali Transmission Line along with associated bays at Balipara and Biswanath Chariali PS from anticipated COD 15.11.2015 to 31.03.2019 under the transmission system associated with "NORTH EAST – NORTHERN/WESTERN INTERCONNECTOR - I PROJECT" in North Eastern, Northern & Western Region for 2014-19 Tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam Electricity Grid Corporation Limited and 33 Others

Parties present : Shri M.M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Angaru Naresh Kumar, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S.K Agarwal, Rajasthan Discoms  
Shri S.P Das, Rajasthan Discoms

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for **Asset-I:** 200 MVA, 400/132/33 kV ICT - 2 along with associated bays at Biswanath Chariali, **Asset-II:** 80 MVAR Bus Reactor-1 along with associated Bays at Biswanath Chariali, **Asset-III:** 80 MVAR Bus Reactor-2 along with associated Bays at Biswanath Chariali, **Asset-IV:** Augmentation of 400 kV Agra Sub-station by 1x315 MVA, 400/220/33 kV ICT along with associated



Bays, **Asset-V**: 400kV D/C Balipara-Biswanath Chariali Transmission Line along with associated bays at Balipara and Biswanath Chariali PS from anticipated COD 15.11.2015 to 31.03.2019 under the transmission system associated with "NORTH EAST-NORTHERN/WESTERN INTERCONNECTOR-I PROJECT" in North Eastern, Northern & Western Region for 2014-19 tariff period.

- b) As per the investment approval dated 27.2.2009, the instant assets were scheduled to be commissioned on 27.8.2013. The COD of Asset-I, Asset-II, Asset-III, Asset-IV, Asset-V(a) and Asset-V(b) on 1.10.2015, 3.10.2015, 26.2.2016, 10.12.2015, 12.10.2015 and 1.10.2015 respectively. There is time over-run of approximately 26 months in case of all the assets. He submitted that the time over-run is due to land acquisition, RoW problems, litigations, extended monsoons and also due to strikes and bandh's.
- c) The completion cost exceeds the approved apportioned cost, i.e. FR cost in case of all the assets.

2. The Commission directed the petitioner to submit the following on affidavit with an advance copy to the beneficiaries by 10.5.2016:-

- a) The completion cost of Asset-III is based on its anticipated COD. Submit the Auditor's Certificate along with the revised Tariff forms.
- b) RPC approval for splitting of Asset V.
- c) The reasons for cost over-run in case Asset-II and V(b).

3. The Commission further directed the petitioner to file the above information within the specified time, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

